

IN THE INCOME TAX APPELLATE TRIBUNAL

RANCHI, "E" COURT, AT KOLKATA

BEFORE SHRI J. SUDHAKAR REDDY, AM & SHRI S.S. GODARA, JM

आयकरअपीलसं./ITA No.279/Ran/2019

(निर्धारणवर्ष / Assessment Year:2014-15)

Shailesh Kumar Dwivedi Karam Toli, P. O.-Ranchi University, Ranchi, Jharkhand- 834008	Vs.	ACIT, Circle-3, Ranchi
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: ABRPD 0762 A		
(Appellant)	..	(Respondent)

Appellant by : Shri P. N. Dubey, Advocate

Respondent by : Shri N. S. Khalko, JCIT

सुनवाईकीतारीख/ Date of Hearing : 02/09/2020

घोषणाकीतारीख/Date of Pronouncement : 23/09/2020

आदेश / O R D E R

Per Shri S. S. GODARA, JM:

The assessee's appeal for assessment year 2014-15 arises against the PCIT- Ranchi's order dated 31/03/2019, passed in memo no. PCIT/RAN/proceeding u/s 263/ 2018-19 involving proceedings u/s 143(3) of the Income Tax Act, 1961 (in short the 'Act').

Heard both the parties. Case files perused.

2. Learned counsel for the assessee submitted that the assessee is availing the amicable settlement benefit as per the "Vivad Se Viswas Scheme, 2020" and has filed an application in this regard before the competent authority. He wanted an adjournment or in the alternative pleaded for protection that if his application under the scheme is rejected by the authorities, the appeal may be restored. Revenue is fair enough in not disputing assessee's foregoing plea.

3. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in the Court on 23.09.2020

**Sd/-
(J. SUDHAKAR REDDY)**

लेखासदस्य / ACCOUNTANT MEMBER

कोलकाता /Kolkata;

दिनांक/ Date: 23/09/2020

SB, Sr.PS

**Sd/-
(S.S.GODARA)**

न्यायिकसदस्य / JUDICIAL MEMBER

Copy of the order forwarded to:

1. Shailesh Kumar Dwivedi
2. ACIT, Circle-3, Ranchi
3. C.I.T(A)-
5. CIT(DR), Ranchi Bench, Ranchi .
6. Guard File.

4. C.I.T.- Ranchi

True copy

By Order

Senior Private Secretary
ITAT, Kolkata Benches